

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:
Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Date of Order: 23rd March, 2022

Petition No. 533/MP/2020

In the matter of

Corrigendum to the order dated 22.12.2021 in Petition No. 533/MP/2020

Petition under Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking compensation/relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015.

And

In the matter of

Raipur-Rajnandgaon-Warora Transmission Limited,
C-105, Anand Niketan,
New Delhi – 110 019

.....Petitioner

Vs.

Maharashtra State Electricity Distribution Company Limited
Prakashgad, 4th Floor, Bandra (East),
Mumbai – 400 051 and others

..... Respondents

Petition No. 538/MP/2020

In the matter of

Corrigendum to the order dated 22.12.2021 in Petition No. 538/MP/2020

Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking

compensation/relief for increased construction cost due to certain Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015.

**And
In the matter of**

Chhattisgarh WR Transmission Limited,
C-105, Anand Niketan,
New Delhi – 110 019

.....Petitioner

Vs

Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th Floor, Bandra (East),
Mumbai – 400 051 and others

.....Respondents

CORRIGENDUM

In order to rectify inadvertent typing errors noticed in the order dated 22.12.2021 in Petition No. 533/MP/2020 and in Petition No. 538/MP/2020, the following corrections are being made to the said order dated 22.12.2021:

- (a) In Page 2, after Respondent No. '8', the Respondent No. 9 shall be added as under:

“9. Chhattisgarh State Power Transmission Company Limited,
Energy Info Tech Centre,
Daganiya,
Raipur-492 013, Chhattisgarh (CG).”

- (b) In Page 2, Respondent No. '9' shall be read as Respondent No. '10.'

2. Except for the above, all other terms contained in the order dated 22.12.2021 in Petition No. 533/MP/2020 and Petition No. 538/MP/2020 remain unchanged.

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S.Jha)
Member

sd/-
(P.K. Pujari)
Chairperson